

[ 3418 ]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**TUESDAY, THE THIRTY FIRST DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 1437 OF 2024**

Writ Appeal under clause 15 of the Letters Patent Filed Against the order Dated-10/12/2024 in Writ petition No.34748 of 2024 on the file of the High Court.

**Between:**

M/s. LNR Infra, Rep. by it's Proprietor, Sri. T. Narasimha Reddy, S/o. Raji Reddy Aged about 49 years, Occ- Business, R/o. Villa No. 44, Living space Villas, Kompally, Gundlapochampally, Medchal

**...APPELLANT/PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Industries, Secretariat, Hyderabad
2. Telangana State Micro and Small Enterprise Facilitation Council, Sanga Reddy District, Sanga Reddy
3. M/s. Sri Raja Rajeshwara Polymers Pvt. Ltd, Rep. by it's Managing Director, B. Praneeth Reddy, Situated at Sy. No.Part of 735, 736 and 737, Toopran Village and Mandal, Medak District, Telangana
4. The Union of India, Rep. by the Secretary, Ministry of Micro Small and Medium Enterprises New Delhi

**...RESPONDENTS**

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation of order dated 10/12/2024 made in WP No. 34748 of 2024 including the payment of costs by the Petitioner.

**Counsel for the Appellant : Ms.Y.SONAJALI, rep., SRI N.NAVEEN KUMAR**

**Counsel for the Respondents No.1&2 : SRI A.ANANTHASEN REDDY, GP FOR INDUSTRIES COMMERCE**

**Counsel for the Respondents No.3 : --**

**Counsel for the Respondent No.4 : SRI GADI PRAVEEN KUMAR,  
DY.SOL.GENERAL**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1437 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Y.Sonajali, learned counsel representing  
Mr. N.Naveen Kumar, learned counsel for the appellant.

Mr. A.Ananthasen Reddy, learned Government  
Pleader for Industries & Commerce Department, for the  
respondents No.1 and 2.

2. Learned counsel for the appellant seeks leave of this  
Court to withdraw the appeal.
3. Accordingly, the appeal is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall  
stand closed. However, there shall be no order as to costs.

**SD/- M.MANJULA  
DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. One CC to SRI N.NAVEEN KUMAR, Advocate. [OPUC]
2. Two CCs to GP FOR INDUSTRIES COMMERCE, High Court for the State of  
Telangana. [OUT]
3. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India),  
High Court for the State of Telangana at Hyderabad. [OPUC]
4. Two CD Copies.

BSK  
PSK

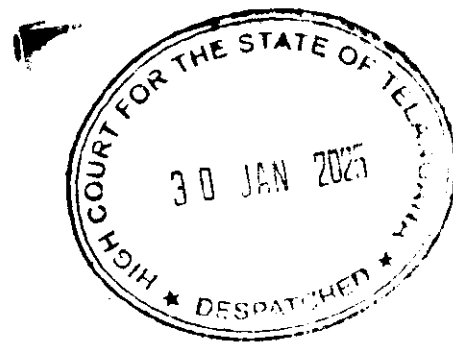
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**HIGH COURT**

**DATED:31/12/2024**

**JUDGMENT**

**WA.No.1437 of 2024**



**DISMISSING THE WRIT APPEAL  
AS WITHDRAWN  
WITHOUT COSTS**

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G.B  

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21/1/25